

State vs. Mukeem
E-FIR NO. 0014861/20
U/s 379/411/34 IPC
PS Krishna Nagar
04.05.2021

Present:- Ld. APP for the State through VC.
LAC Sh. Yogesh Bhardwaj for the accused through VC.
An application for grant of bail u/s 437 Cr.P.C moved on behalf of accused Mukeem has been forwarded by the Jail Superintendent concerned.

Bail application perused. Reply filed by IO also perused.

Ld. LAC for the accused has submitted that accused is in JC since 07.08.2020. Ld. LAC has further submitted that accused has been falsely implicated in the present case and he is the sole bread earner of his family. Further, recovery shown from the accused, if any, has been planted upon him. Ld. LAC has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.


Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO, accused is habitual offender and can commit similar offence in future.

Heard both the parties.

In the present case, case property has already been recovered. As per the reply of IO, accused was formally arrested in the present case and stolen case property of the complainant has already been recovered. Further, as per reply of IO, chargesheet has been filed in the present case. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused Mukeem is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. LAC for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself. Copy of this order be sent to jail superintendent concerned for information to the accused.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/04.05.2021

State vs. Javed
FIR NO. 55/2021
U/s 25/54/59 Arms Act
PS PIA


04.05.2021

Present:- Ld. APP for the State through VC.
LAC Sh. Yogesh Bhardwaj for accused through VC.
An application for release of accused on personal bond is moved on behalf of accused Javed. The same is forwarded by jail superintendent concerned.

Application perused. Bail order perused.

In the present case, the accused was granted bail on 27.03.2021 by this Court and yet he is languishing in Jail. Therefore, in the interest of justice and to ensure that the bail order does not become redundant, the present application is allowed. Accused be released on furnishing of personal bond in the sum of Rs. 5000/- mentioning his current address and permanent address to the jail superintendent concerned. Personal bond be transmitted to the Court at the earliest.

Accordingly, application disposed off. Order be uploaded on the Delhi District Court Website today itself. Copy of this order be sent to jail superintendent concerned for information to the accused. Copy of this order be given dasti to the Ld. LAC for the accused.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/04.05.2021